

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3790 of 2021

Rohit Kumar **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Gopal K. Sinha, Advocate
For the State : Mr. Sanat Kumar Jha, A.P.P.

02/13.04.2021 Heard Mr. Gopal K. Sinha, learned counsel for the petitioner and Mr. Sanat Kumar Jha, learned A.P.P. for the State.

The petitioner is an accused in connection with POCSO Case No. 15 of 2021 arising out of Nagar Untari P. S. Case No. 201 of 2020.

It has been alleged that the daughter of the informant became traceless. It has further been alleged that on 28.10.2020 she returned back and disclosed that the petitioner had abducted her for the purpose of marriage.

In the 164 CrPC statement of the victim, she has stated that she is having a love affair with the petitioner. She has further stated that no immoral act was done with her by the petitioner.

The petitioner is in custody since 29.10.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned District and Sessions Judge – I, Garhwa, in connection with POCSO Case No. 15 of 2021 arising out of Nagar Untari P. S. Case No. 201 of 2020.

(Rongon Mukhopadhyay, J.)